

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 120 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE COMPANY: M/s Pratham Buildcon Pvt. Ltd. &Anr Vs. M/s Dakshya Infra Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242, (2) (f)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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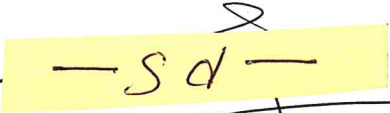
	For the Petitioner (s) :	Mr. S. K. Gulati, Advocate Mr. Rakesh Kumar, Advocate Mr. P. K. Goel Mr. Anand Gupta		
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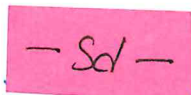
	For the Respondent (s) :	Ms. Priyank Atri, Advocate		
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ORDER

The dispute between the parties has been amicably settled. Ld. Counsel for the Petitioner, therefore, wishes to withdraw the petition.

Dismissed as withdrawn.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)